

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SRI MARUTI WIND
PARK (INDIA) PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SRI MARUTI WIND PARK (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14-03-2011
3.	Authority under which corporate debtor is incorporated / registered	RoC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900PN2011PTC138862
5.	Address of the registered office and principal office (if any) of corporate debtor	B-402, 4 th Floor, Ujwal Serene, S. No. 273 /1, Near Mauli Garden Baner, Pune-411045
6.	Date of closure of Insolvency Resolution Process	04-06-2024
7.	Liquidation commencement date of corporate debtor	05-06-2024
8.	Name and registration number of the insolvency professional acting as liquidator	CA Prasad Dharap IBBI/PA-001/IP-P00702/2017-2018/11228
9.	Address and e-mail of the liquidator, as registered with the Board	47, Prasad, Opp. Lendra Park, New Ramdaspath, Nagpur – 440 010 dhara65@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	47, Prasad, Opp. Lendra Park, New Ramdaspath, Nagpur – 440 010 marutiwind.cirp@gmail.com
11.	Last date for submission of claims	05-07-2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Sri Maruti Wind Park (India) Private Limited** on 5th June 2024.

The stakeholders of Sri Maruti Wind Park (India) Private Limited are hereby called upon to submit their claims with proof on or before 5th July 2024, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : CA Prasad Dharap
AFA : AA1/11228/02/191224/106639
Date and place: : 9th June 2024 and Nagpur

NIDO HOME FINANCE LIMITED

(formerly known as Edelweiss Housing Finance Limited) Regd Office: 5th Floor, Tower 3, Wing B, Kohinoor City Mall, Kohinoor City, Kirol Road, Kuria (W), Mumbai - 400070. Branch Office Address :- Office No. 208-210, 2nd Floor, Kakade Bizz Icon, CTS 2687B, Ganeshkhind Road, Bhamburde, Shivaji Nagar, Pune, Maharashtra 411016

E-AUCTION – STATUTORY 15 DAYS SALE NOTICE

Sale by E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and The Security Interest (Enforcement) Rules, 2002. Notice is hereby given to public in general and in particular to borrower and guarantor that below mentioned property will be sold on "As is where is", "As is what is" and "Whatever there is" for the recovery of amount as mentioned in appended table till the recovery of loan dues. The said property is mortgaged to Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited) for the loan availed by Borrower(s), Co borrower(s) and Guarantor(s). The secured creditor is having physical possession of the below mentioned Secured Asset.

Name of Borrower(s)/Co Borrower(s)/ Guarantor(s)	Amount of Recovery	Reserve Price and EMD	Date & Time of the Auction	Date & Time of the Inspection	Possession date
VINOD BALASAHEB BHUMKAR (BORROWER) & CHAYA BALASAHEB BHUMKAR (CO-BORROWER)	Rs.34,34,322/- (Rupees Thirty Four Lakh Thirty Four Thousand Three Hundred Twenty Two Only) FOR LAN NO. - PUNOHL0000090825 And Rs.1,85,970/- (Rupees One Lakh Eighty Five Thousand Nine Hundred Seventy Only) for LAN NO. -PUN0TU0000091189 as on 25.03.2024 + Further interest thereon+ Legal Expenses Total Amounting Rs.36,20,292/- (Rupees Thirty Six Lakh Twenty Thousand Two Hundred Ninety Two Only)	Rs.28,59,607/- (Rupees Twenty Eight Lakh Fifty Nine Thousand Six Hundred Seven Only) Earnest Money Deposit Rs.2,85,960/- (Rupees Two Lakh Eighty Five Thousand Nine Hundred Sixty Only)	02-07-2024 Between 11.am to 12 Noon (With 5 Minutes Unlimited Auto Extensions)	14-06-2024 between 11.00 am to 3.00 pm	21-11-2023

DESCRIPTION OF THE SECURED ASSET :- All The Part And Parcel Bearing Flat No.201 On Second Floor In The Wing 'B' Admesuring Built Up Area 65.00 Sq Mtr I.E. 700 Sq.Ft Out Of The Scheme Known As "Om Heights Co-Op Housing Society Ltd" Constructed On Survey No.154 And Old Survey No.128 Hissa No.4+5a Situated At Village Phursungi Tal Haveli Dist Pune And Within The Limits Of Pune Municipal Corporation And Within The Registration Limits Of Sub Registrar Haveli (Hereinafter Referred To As "Said Property") The Said Property Is Bounded As: East: By Open Space, West: By Flat No.401, South: By Open Space, North: By Staircase And Open Space.

Note:- 1) The auction sale will be conducted online through the website <https://sarfaesi.auctiontiger.net> and Only those bidders holding valid Email, ID PROOF & PHOTO PROOF, PAN CARD and have duly remitted payment of EMD through DEMAND DRAFT/ NEFT/RTGS shall be eligible to participate in this "online e-Auction".
2) The intending bidders have to submit their EMD by way of remittance by DEMAND DRAFT / RTGS/NEFT to: Beneficiary Name: NIDO HOME FINANCE LIMITED Bank, STATE BANK OF INDIA Account No. 65226845199, SARFAESI, Auction, NIDO HOME FINANCE LIMITED IFSC code: SBI0001593.
3) Last date for submission of online application BID form along with EMD is 01-07-2024.
4) For detailed terms and condition of the sale, please visit the website <https://sarfaesi.auctiontiger.net> or Please contact Mr. Maulik Shrimali Ph. +91- 6351896643/917328727, Help Line e-mail ID: Support@auctiontiger.net.

Mobile No. 02067684106/02067684151
Date: 09-06-2024

Sd/- Authorized Officer
Nido Home Finance Limited
(formerly known as Edelweiss Housing Finance Limited)

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SRI MARUTI WIND PARK (INDIA) PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	SRI MARUTI WIND PARK (INDIA) PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	14/03/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74900PN2011PTC138862
5.	Address of the registered office and principal office (if any) of corporate debtor	B-402, 4th Floor, Ujwal Serenis, S. No. 273 /1, Near Mauli Garden Park, Pune-411045
6.	Date of closure of Insolvency Resolution Process	04-06-2024
7.	Liquidation commencement date of Corporate Debtor	05-06-2024
8.	Name and registration number of the insolvency professional acting as liquidator	CA Prasad Dharap IBB/IPA-001/IP-P00702/2017-2018/11228
9.	Address and E-mail of the liquidator, as registered with the Board	47, Prasad, Opp. Lendra Park, New Ramdaspeth, Nagpur - 440 030 dharap@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	47, Prasad, Opp. Lendra Park, New Ramdaspeth, Nagpur - 440 030 marutivind.cpa@gmail.com
11.	Last date for submission of claims	05-07-2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Sri Maruti Wind Park (India) Private Limited on 5th June 2024**. The stakeholders of **Sri Maruti Wind Park (India) Private Limited** are hereby called upon to submit their claims with proof on or before **5th July 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.
Name and signature of liquidator : CA Prasad Dharap
AFA : AKA/11228/02/191224/106639
Date and place: :9th June 2024 and Nagpur

KALLAPPANNA AWADE JAWAHAR SHETKARI SAHAKARI SAKHAR KARKHANA LTD.,

Hupari-Yalgud-416203, Tal: Hatkanangale, Dist: Kolhapur
Phone (0230) 2450402 to 6, Email: kprjsk@gmail.com, website: www.kallappannaawadejawaharssk.com

TENDER NOTICE - No. 4

Sealed Tenders are invited from Manufacturer's / Authorised Dealer's / Suppliers / Contractors for the following Equipments & Modification works. You may also see the Tender Notice on our website under Tender Section.

Sr. No.	Particulars
A	Equipments, Design, manufacturing, supply, erection & commissioning of
1	Auto duplex sugar automatic stitching machine with conveying system-1 Unit
2	Automatic rotor slip regulator (ASR) with motor stator starter combine panel for cane head-on cutter 200KW slip ring induction motor.
3	Star delta starter panel for 180KW induction motor.
B	Modification
1	Modification of Dry seed & vacuum crystalliser to increase the capacity-2 Units
2	Retubing of oil coolers of 12 MW Turbine-2 Nos.

Terms & Conditions:

1) Blank tender forms are available at Karkhana site office during office hours on payment of tender form fee + 12% GST by electronic mode (RTGS/NEFT/ Card Swiping) from 10/06/2024 to 13/06/2024 up to 5.00 PM except holidays. 2) Last date of submission of tender at Karkhana site along with earnest money deposit by RTGS on or before 14/06/2024 up to 5.00 PM. 3) Our RTGS Details: Bank Name - Bank of India, Address- Laxmipuri, Main Br. Kolhapur Account No.- 090020110000048, Type of A/C - Current, IFSC Code - BKID000009004 For each Tender Form Fee is Rs. 1,000/- & EMD is Rs. 10,000/- 5) You have to pay Rs. 1000/- C' Class membership fee 6) You may submit the Tender through mail also. 7) Tenders received as per Karkhana tender format only will be considered. 8) Conditional tenders and tenders received without EMD will not be considered. 9) There is no negotiation in price. Hence, please quote final rates only. 10) You have to submit Technical & Commercial offer separately for Sr. No. A.i.e equipments 11) After paying the Tender Form fee, 'C' Class membership fee & Tender EMD amount through RTGS/NEFT/Other, please inform by separate letter by return of mail, if separate letter is not received we will not send the Tender Form to you which please note & comply accordingly. 12) Karkhana reserves the right to accept or to reject the tender in part or in full without assigning any reason therefor.

PLACE : HUPARI-YALGUD
DATE : 08/06/2024
(M. G. Joshi)
Managing Director

NIDO HOME FINANCE LIMITED

(formerly known as Edelweiss Housing Finance Limited)
Registered Office Situated At Tower 3, 5th Floor, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kuria (West), Mumbai - 400 070. Regional Office At: Office No. 407-410, 4th Floor, Kakade Bizz Icon, CTS 2687B, Ganeshkhind Road, Bhamburde, Shivaji Nagar, Pune, Maharashtra 411016

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given that the following borrower/s have defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Nido and the said loan accounts have been classified as Non-Performing Assets (NPA). The Demand notice was issued to them under Section 13(2) of The Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known address. In addition to said demand notice, they have been informed by way of this public notice.

Details of the Borrowers, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under:

1. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Amount:-
JAYANTI GANESH SADAMATE (BORROWER) & GANESH LAXMAN SADAMATE (CO-BORROWER)
SHIVAM GANESH SADAMATE (CO-BORROWER)
Both Resi Address: Near Rajaramn Bapu Petrol Pump, Rajaramnagar, Islampur, Urin Walwa Sangli-415409
LAN. NO.: LKLPSTH0000088426 Loan Agreement Date: 30-07-2021
Loan Amount : Rs.18,80,000/- (Rupees Eighteen Lakh Eighty Thousand Only)

NPA Date: 06-05-2024 Demand Notice Date:- 13-05-2024
Amount Due In: Rs.17,08,362.14/- (Rupees Seventeen Lakh Eight Thousand Three Hundred Sixty Two And Fourteen Paisa Only) With further interest from the date of Demand Notice 13-05-2024

SCHEDULE OF THE PROPERTY :- All The Part And Parcel Bearing Unit/Row House No.1 Having Plot Area Of 44.65 Sq.Mtr Along With Entire Construction Thereon Of 79.92 Sq.Mtr. Constructed On Plot No.26, District No.9.5, Bearing R/S No.112/5, And Grampanchayat Mikat No.3221, Situated At Shingrapur Tal Karver Dist Kolhapur Within The Limits Of Tahsil Karver And Sub Registrar 2 Karver. The Said Property Is Bounded As: East: Road, West: Plot No.20, South: Plot No.26 Unit No.2, North: Plot No.25.

2. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Amount:-
1. SHRI VENKATESH INFRASTRUCTURE PVT LTD THROUGH ITS DIRECTORS (BORROWER) Add:- 1 Amit Apartment 1098 Model Colony Shivaji Nagar Pune 411016 & 2. PRADIP ARJUNRAO SATHE (CO-BORROWER) Add:- D-201 Rohan Tapovan, Behind Baramati Hostel, Senapati Bapat Road Model Colony Pune 411016 & 3. NUTAN S RAJAJHO (CO-BORROWER) Add:- Flat No.502 Dsk Hariyali Wing - B Plot No.8 S No.161a, Hivajinagar 1. Pune-411016 & 4. PRAMOD ARJUNRAO SATHE (CO-BORROWER) & 5. SHRI SATHE INFRACON PVT LTD THROUGH ITS DIRECTORS (CO-BORROWER) & 6. SHRI VENKATESH SHARADA ALLIANCE THROUGH ITS PARTNERS (CO-BORROWER) & 7. SHRI VENKATESH SHARADA INFRACON THROUGH ITS PARTNERS (CO-BORROWER)
8. SHARAD MAGNATH RAJAJHO (GUARANTOR) Add:- Flat No.2 Happy House Soc/102/103 Erandwane Law College Road Pune 411004. Resi Address: 1 Amit Apartment 1098 Model Colony Shivaji Nagar Pune 411016.
LAN. NO.: LPUNAP000010014 Loan Agreement Date: 30-07-2015
Loan Amount : Rs.3,17,00,000/- (Rupees Three Crore Seventeen Lakh Only)

NPA Date: 06-05-2024 Demand Notice Date:- 20-05-2024
Amount Due In: Rs.23,37,696.53/- (Rupees Twenty Three Lakh Thirty Seven Thousand Six Hundred Ninety Six And Fifty Three Paisa Only) With further interest from the date of Demand Notice 20-05-2024

SCHEDULE OF THE PROPERTY :- All That Consisting Office/Commercial Unit No.G-4 And G-5 Total Admeasuring 2680 Sq Ft I.E., 249.07 Sq Mtr (Builtup Area) On Stilt Floor Along With Two Open Car Parking Spaces And Open Land Admeasuring 12 Mtr*2 Mtr As A Parking Area Adj To Western Side Of The Building Admeasuring Area About 270 Sq Ft For Car Park And 260 Sq Ft For The Scooter Parking Space Admeasuring 260 Sq Fts In The Building (Commercial Offices No.C) Named "Pride Kumar Senate" Constructed On Land Bearing C.T.S. No.970 Final Plot. No.402 T.P.Scheme No.1 Situated At Bhamurde Shivajinagar Tal Haveli Dist Pune Bounded As: East: Open Space, West: Open Land, North: Road, South: Open Space.

SCHEDULE 'B' :- All That Piece And Parcel Of Flat No.1103 Admeasuring 1362 Sq Fts And (Carpet Area 1135 Sq. Fts) And Terrace Admeasuring 11.13 Sq Mtr On The Eleventh Floor, With 1 Covered Car Parking In The Wing No. B In Scheme Known As Venkatesh Serenity' Constructed On The Land Bearing S.No.128/7 Situated At Dhayan Taluka Haveli Dist Pune Bounded As: East : Open Space, West : Open Space, North : Bid Space, South : Flat

SCHEDULE 'C' :- All That Consisting Of Shop No.1 Admeasuring 270.71 Sq Ft (Carpet Area 245.78sq Ft) On The Ground Floor With 1 Covered Car Parking In The Wing No.B In The Scheme Known As Venkatesh Serenity' Constructed On The Land Bearing S.No.128/7 Situated At Dhayan Taluka Haveli Dist Pune Bounded As: East : Open Space, West : Open Space, North : Bid Space, South : Shop.

You the above Borrower/S are therefore called upon to make payment of the outstanding dues as mentioned hereinabove in full within 60 Days of this Notice failing which the undersigned shall be constrained to take action under the SARFAESI Act to enforce the above mentioned securities. Please note that as per Section 13(13) of The Said Act, You are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place: Pune
Date: 09.06.2024
Sd/- Authorized Officer
FOR Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited)

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911R1996PLC011381)

APPENDIX IV [SEE RULE 8(II)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:-

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(Loan A/C No.) L9001060121718367, Agarwal Khana Khazana (Borrower), Anuj Gulabchand Goyal (Co-Borrower)	12-Feb-24 ₹ 14,39,815/- Rs. Fourteen Lac Thirty-Nine Thousand Eight Hundred Fifteen Only as on 12-Feb-24	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At - Gram Panchayat Shop No.1 And 2 Daund Lingali S No 98/1/2/1 Plot No 20 Daund, Dist-Pune ,Maharashtra. Admeasuring 493 Sqyds East: Staircase, West: Road, North: Cts Remain Area, South: Shop No. 2	4-Jun-24
(Loan A/C No.) L9001060120238047, S M Giri Tours & Travels Through Its Proprietor Narsingh (Borrower), Narsing Mahadev Giri (Co-Borrower), Smt. Anita Shivaji Giri (Co-Borrower)	12-Jan-24 ₹ 10,09,304/- Rs. Ten Lac Nine Thousand Three Hundred Four Only as on 10-Jan-24	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property situated at SR. No. 246, Hissa. No. 2- B Khandave Nagar Lane. No.11 Lohegaon Pune Haveli Maharashtra. Admeasuring 1000 SQ. FT East: House Of Umesh Tavalkar & Asha Mahadav Giri, West: Road, North: Remaining Sr.no., North: Road	5-Jun-24

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for the amount and interest thereon mentioned in the above table.

Date : 07/06/2024
Place : Pune

Sd/-
Authorised Officer AU Small Finance Bank Limited

FASTTRACK HOUSING FINANCE LIMITED

ITI House, 36 Dr. R. K. Shirodkar Marg, Behind Bata Showroom, Opp. HDFC House Parel, Mumbai-400 012

PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED ASSETS

E-auction Sale Notice for the Sale of immovable assets under Securitizations and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, r/w rule 9 (1) of Security Interest (Enforcement) Rules, 2002. (Rule 8 & 9)
The undersigned in exercise of powers conferred under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 hereby give notice to public in general that the below mentioned property shall be sold by way of "online e-auction" for recovery of dues.

The property shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE" basis apart from other terms mentioned below.

Name of Borrower / Guarantors	Description of Property	Outstanding Date of Possession	Reserve Price EMD Amount
1. RAJENDRA DATTATRAY KHANDAVE (Borrower)	All the piece and parcel of bearing Survey No. 55/2, Row House No. 02, Mangalam Society, Pawar Wasti, Chorwala, Lohgaon Dhanori Road, Lohgaon, Pune-411047	Rs. 26,80,412/- as on 30/06/2021 with future interest thereon till the date of entire payment 29/07/2022	Rs. 11,70,000/- Rs. 1,17,000/-
2. PUNAM RAJU KHANDAVE (Co-borrower)			
1. JILANI TAHAJJUD ANSARI (Borrower)	Survey No. 54, Hissa No. 1, Flat No. 503, 5th Floor, Fatima Heights, Near Bank of Badoda, Kondhwa KH, Pune - 411048	Rs. 20,58,656/- as on 10-07-2021 with future interest thereon till the date of entire payment 05/01/2023	Rs. 9,07,000/- Rs. 90,700/-
2. SHAHZADIBI ZILANE ANSARE (Co-borrower)			

LAST DATE OF SUBMISSION OF BIDS: 22-06-2024 UPTO 6 PM
DATE OF E-AUCTION: 25-06-2024 BETWEEN 11 AM TO 6 PM (With unlimited extension 5 minutes each)

PROPERTY MAY BE INSPECTED BY INTERESTED BUYERS ON 15-06-2024 BETWEEN 10 AM - 5 PM

TERMS AND CONDITIONS OF E-AUCTION SALE

1. The property shall not be sold below the reserve price and sale is subject to the confirmation by Fasttrack Housing Finance Limited as secured creditor. The property shall be sold strictly on "AS IS WHERE IS" and "AS IS WHAT IS" BASIS. 2. E-auction will be conducted "online" through M/s. e-Procurement Technologies Limited (Auction Tiger). 3. Before participating in E-auction, the intending bidders should hold a valid e-mail id and register their names at portal Domain name: <https://sarfaesi.auctiontiger.net> and get their User ID and password from M/s. e-Procurement Technologies Limited (Auction Tiger). 4. The intending bidder has to upload his/her/their KYC documents or submitted offline line along with bid form at our office. 5. Prospective bidders may avail online training on E-Auction from M/s. e-Procurement Technologies Limited (Auction Tiger) [Help line Nos Landline: 79-68136880/ 881/ 837/ 842 Phone No: 9265562818/9265562821/9265562819; Contact Persons: Mr.Ram Sharma Email id: ramprasad@auctiontiger.net / support@auctiontiger.net. 6. Money Deposit (EMD) shall be deposited through RTGS/NEFT fund transfer to Current Account No: 033035007821, Name of the Bank: ICICI Bank Ltd, Branch: Black Berry- Mumbai, Name of the Beneficiary: FASTTRACK HOUSING FINANCE LTD, IFSC Code: ICIC0000393. Please note that the Cheque/Demand Draft shall not be accepted towards EMD. 7. The bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of Rs. 5,000/- (Rupees Five Thousand Only). 8. The successful bidder shall pay 25% of the bid amount/sale price (including earnest money already paid) immediately after declaration of successful bidder. The successful bidder will deposit balance 75% of the bid amount/sale price within 15 days from declaration of successful bidder, subject to TDS as may be applicable. 9. If successful bidder fails to deposit sale price as stated above, all deposits including EMD shall deemed to be forfeited without any further notice. However extension of further reasonable period for making payment of balance 75% may be allowed and shall be at the sole discretion of authorized officer 10. The EMD amount of unsuccessful bidders will be returned without interest, after the closure of E-auction. 11. The particulars given by the Authorized officer are stated to the best of his / her knowledge, belief and records. Authorized officer shall not be responsible for any error, misstatement or omission etc. 12. The undersigned Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or modify any terms and conditions of the sale without any prior notice or assigning any reasons. 13. The bidders should make discreet enquiries as regards charges/encumbrances on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid. 14. Any arrears, dues, taxes, charges whether statutory or otherwise including stamp duty/registration fees on sale of property shall be borne by the purchaser only. 15. It shall be the responsibility of the Purchaser to pay TDS at applicable rate as on that date. The Purchaser shall produce the proof of the TDS deposited within 15 days from the date of E-auction and submit TDS challan copy. (Subject to sale price of the property above Rs. 50 Lakh) 16. For further details, contact Mr. Shubham Bhalki, Branch Manager Mobile No. 8668831195, Fasttrack Housing Finance Ltd above mentioned address.

THIS NOTICE WILL ALSO SERVE AS STATUTORY 15 DAYS NOTICE TO THE BORROWER/ GUARANTORS/ MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER.

Place : Mumbai
Date : 07-06-2024

Authorised Officer
For Fasttrack Housing Finance Ltd.

ICICI Home Finance

Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andher - Kuria Road, Andheri (East), Mumbai - 400059, India

Branch Office: Office No. 101, 1st Floor, Fortune Business Centre, Near Ambience Hotel, Kasapate Wasti, Wakad Pune- 411057

Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(8)/r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

ICICI Home Finance Company Limited (ICICI HFC) conducted several Auctions for the sale of the mortgaged property mentioned below, however, all such e-Auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase at Reserve Price (Please refer below table). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured Asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Ganesh Kundlik Bhapkar (Borrower) Manda Kundlik Bhapkar (Co-Borrower) Loan Account No. NHBMT00000830557 & NHBMT00000830558	Flat No. 5, 2nd Floor, Shree Swami Om Residency, Daund Dist. Pune, CTS No. 2561, Plot No. 28, Daund Maharashtra	Rs. 19,99,473/- May 30, 2024	Rs. 10,00,000/- Rs. 1,00,000/-	June 18, 2024 11:00 AM 03:00 PM	June 28, 2024 02:00 PM 03:00 PM
2.	Sohan Venaram Choudhary (Borrower) Venaram Bhanaji Choudhary (Co-Borrower) Loan Account No. LHPWKK00001313261	Flat No. 302 on third floor in the building known as "Shobha Residency", CTS No. 478, 479, 480, 481, 482 situated at vilage Punawale, Tal, Mulshi Dist. Pune and within the local limits of Pimpri Chinchwad Municipal Corporation and within the jurisdiction of sub registrar, Haveli, Pune.	Rs. 71,06,435/- May 30, 2024	Rs. 35,79,813/- Rs. 3,57,981/-	June 18, 2024 11:00 AM 03:00 PM	June 28, 2024 02:00 PM 03:00 PM
3.	Balaji Satwa Gade (Borrower) Suvama Balaji Gade (Co-Borrower) Loan Account No. LHPUN00001297316	Apartment No. 104 on the first floor in the building known as "Sara City C" building No. C11 called Phase No. 1 situated in all that piece and parcel of land and ground bearing No. C out of Gat Nos. 137, 138, 139, 140, 141, 142, 143, 144, 145, 159, 152, 153, 154, 155, 156 & 157, Mouje Kharabwadi, Pune within Registration, Sub-District, Taluka Khed, Dist. Pune and within the limits PMRDA.	Rs. 8,36,846/- June 07, 2024	Rs. 5,50,000/- Rs. 55,000/-	June 18, 2024 11:00 AM 03:00 PM	June 28, 2024 02:00 PM 03:00 PM

The online auction will be conducted on website (URL Link- <https://BestAuctionDeal.com>) of our auction agency **GlobeTech**. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at **ICICI Home Finance Company Limited, Office No. 101, 1st Floor, Fortune Business Centre, Near Ambience Hotel, Kasapate Wasti, Wakad Pune- 411057** on or before **June 27, 2024 before 04:00 PM**. The Prospective Bidder(s) must also submit a signed copy of the Registration Form & Bid Terms and Conditions form at **ICICI Home Finance Company Limited, Office No. 101, 1st Floor, Fortune Business Centre, Near Ambience Hotel, Kasapate Wasti, Wakad Pune- 411057** on or before **June 27, 2024 before 05:00 PM**. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/ Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction" payable at Pune.

The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(8) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact **ICICI Home Finance Company Limited on 022-69974300** or our **Sales & Marketing Partner NexXen Solutions Private Limited**.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com/>
Date : June 09, 2024
Place : Pune
Authorised Officer
ICICI Home Finance Company Limited

कृषी उत्पन्न बाजार समिती पुणे

श्री छत्रपति शिवाजी मार्केटप्लेस, मुलदेकडी, पुणे-३९.

जाहीर सुचना

श्री छत्रपति शिवाजी मार्केटप्लेस, मुलदेकडी, पुणे येथील मूळ भूखर विभागातील भूखंड क्रमांक २५६ हा जो.टी.इंडिया प्रा.लि. यांना निचमिंत शेततीमालाचे ठोक व्यवसायासाठी भाडेव्यवहारे देणेत आला आहे. सार भूखंड ५) श्री.हक्कचंद गुलाबचंद जैन २) श्री. कांचन हक्कचंद जैन यांचे नावावर वर्

